

GSN & NUK

28.4.89

Present: Mr Sabul J Paul for the applicant.

— 10 —

MP 276/89 heard, allowed.

Heard counsel of applicant. The application is admitted.

Copies of the application and of the documents have been served on the Sr.CGSC on behalf of the respondents.

Respondents to file counter affidavit within 5 weeks and serve copy on the counsel of applicant, who may file rejoinder, if any, within 3 weeks thereafter with copy to the counsel of respondents.

~~This~~ List the matter before DR (J) for completion of pleadings on 23.6.89.

Counsel of applicant prays for the interim relief that is claimed in this application. ~~xxxxxxxxxxxx~~
~~xxxxxxxxxxxxxxdatedxx00xx00xx~~ In view of the averments in the application we hereby direct the respondents that, no recovery will be made from the salary of the applicant on the basis of the order dated 30.3.89 until further directions from this Tribunal.

for 23.6.89-
CPI=

11 8

28.4.89

23.6.89

DR

Appearance: Mr. Sebastian Paul- for applnt.

Mr. Thomas John, ACGSC- for res.

Both applicant and respondents represented through counsel. Time granted till 21.7.89 to file reply if any as prayed for.

23.6.89

142

Both sides represented through counsel. Time till 28.8.89 granted to file reply if any as a last chance as prayed for. No further adjournment will be granted on this ground.

21.7.89
B

TWZ

The applicant is represented through counsel. None appears for the respondents. Time till 27.9.89 granted to file reply, if any, as a last chance. No further adjournment will be granted under any circumstances.

Case for 27/9
adjourned to 9/10

for 9-10-89
CNF

P
28.8.89.

TWZ

None appears for both the parties. Reply has not been filed so far in spite of several adjournments granted for the purpose. Hence, posted before the court for direction on 29.11.89.

P
9.10.89.

M.K & ND

6/11/89
(b)

M.K. A. Varghese for the applicant.

M. G. Raj Vallathur - Prox. Counsel
for Mr. Thomas Thiru, Assesee for the
respondents.

MP 707/88 is filed for the

withdrawal of the original application.
The Counsel of Respondent has also
no objection to this. M.P. allowed.

The original application is;
therefore, dismissed ~~as~~ having
been withdrawn.

to comment
called on
12.11.89

*21
12/11*

*21
12/11*

6/11/89